

become restive on account of their success or failure, they take recourse to communalism, fundamentalism, regionalism and linguistic bitterness. Communalism had raised its head on the eve of independence due to the British Government who had poisoned the minds of people. Communal riots took place at that time and the result was that India was divided. Thereafter, communal riots took place in India thousand times, the Hindus and the Muslims fought against each other, but nowhere communal feelings gained ground. What were the reasons for this? Because, nobody was prepared for communalism. Today, the Hindus and the Muslims have risen above the narrow feelings of communalism. I would like to remind the people who make tall claims that Babar had written to Humayun that the latter had got the highest Throne in India, the country of the Hindus by the grace of God. As such he should ensure that none of his acts hurt the feelings of the people. In the Mughal Kingdom there were many people with very liberal outlook. If any dispute is raised over the Babari Masjid and Ram Janam Bhoomi it will be a sort of betrayal. No national issues were involved in the riots that took place in Ranchi, Hazaribagh, Ahmedabad and Hyderabad. No riot was engineered on a national issue, but the Babri Masjid and Ram Janambhoomi issue is being made a national issue. Riots and communalism are vitiating the circle which needs to be rooted out. At no time it should be treated lightly. I would like to appraise the hon. Minister of Home Affairs that if a riot takes place in any part of India, the local police, the Hindus and the Muslims could jointly suppress it, but the Babari Masjid and Ram Janam Bhoomi issue is going to take a serious turn.

[English]

MR. DEPUTY SPEAKER: You can continue your speech on Monday. Now, we are taking up Private Members' Bill.

15.30 1/2 hrs

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS—*CONTD*

(II) Sixty-Sixth Report

[Translation]

SHRI RAM AWADH PRASAD: Mr. Deputy Speaker, Sir, I beg to move:

"That this House do agree with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 3rd May, 1989."

[English]

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd May, 1989."

*The motion was adopted.*

15.31 hrs.

OLD AGE PENSION BILL\*

[English]

SHRI S.M. GURADDI (Bijapur): I beg to move for leave to introduce a Bill to provide for payment of pension and provision of other facilities to old persons.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for payment of pension and provision of other facilities to old persons."

*The motion was adopted.*

SHRI S.M. GURADDI: I introduce the Bill.

15.31 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[English]

**(Amendment of Article 340)**

SHRI. SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[English]

**(Amendment of Article 51A)**

SHRI. SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI. SHANTARAM NAIK: I introduce the Bill.

15.32 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[English]

**(Insertion of new Article 347A)**

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

PROF. NARAIN CHAND PARASHAR: I introduce the Bill.

15.33 hrs.

NATIONAL PENAL CODE (AMENDMENT) BILL\*

[English]

**(Amendment of Section 323)**

SHRI SHANTARAM NAIK (Panaji): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."